

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2137/2002

Thursday, this the 29th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

1. G.Lalita
w/o Shri G.V.S.S. Murthy
Senior Investigator
National Accounts Division
Central Statistical Organisation
M/o of Statistics & Programme Implementation
Sardar Patel Bhawan, Sansad Marg, New Delhi-1
2. Biju Cyriac
w/o Shri P.C.Cyriac
Senior Investigator
National Accounts Division
Central Statistical Organisation
M/o of Statistics & Programme Implementation
Sardar Patel Bhawan, Sansad Marg,
New Delhi-1
3. C.M. Meena
s/o Shri Chotu Ram
Senior Investigator
Prices & Cost of Living Unit
Central Statistical Organisation
M/o of Statistics & Programme Implementation
West Block No.10, R.K.Puram, N. Delhi-66
3. R.S. Verma
s/o Shri Chotu Ram
Senior Investigator
Implementation Cell of NSC
Central Statistical Organisation
M/o of Statistics & Programme Implementation
Sardar Patel Bhawan, Sansad Marg,
New Delhi-1

..Applicants

(By Advocate: Shri S.K.Das)

Versus

1. Union of India
through the Secretary
M/o of Statistics & Programme Implementation
Sardar Patel Bhawan, Sansad Marg,
New Delhi-1
2. Director (Administration)
M/o of Statistics & Programme Implementation
Sardar Patel Bhawan, Sansad Marg,
New Delhi-1
3. Director (ISS & SSS Section)
M/o of Statistics & Programme Implementation
Sardar Patel Bhawan, Sansad Marg,
New Delhi-1

..Respondents

(By Advocate: Shri K.C.D.Gangwani)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

During the course of submissions, on behalf of the respondents, it was stated at the Bar that the applicants have been promoted on ad hoc basis, therefore, they have no right for regularisation to the said post. However, it was ~~fairly~~ conceded that at present there are ~~no~~ regular vacancies available, therefore, the applicants cannot be regularised. But if and when the regular vacancies will arise, the applicants shall also be considered in accordance with law. It is also conceded that there is no likelihood of applicants' reversion. The respondents' learned counsel has no objection if an order is passed on these lines. This is accepted by applicants' learned counsel.

2. Accordingly, we dispose of the present application directing the respondents:-

- a) in case regular vacancies fall vacant, the claim of the applicants, who are working on ad hoc basis, shall be considered in accordance with law,
- b) the applicants shall not be reverted till such time one of the incumbents, who has lien on this post, returns; and
- c) till then the applicants will continue to work on ad hoc basis.

(Govindan S. Tampi)
Member (A)

/sunil/

Ag
(V.S. Aggarwal)
Chairman